

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**  
IB-962/ND/2020

**IN THE MATTER OF:**

Ada Food and Restaurants Pvt. Ltd.

**.....Applicant**

**SECTION**

U/s 10 IBC

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv.Ritesh Chopra

For the Respondent :

**ORDER**

Ld. Counsel for the Corporate Applicant is present and submitted that in terms of order dated 12.04.2024, they have filed the proof of service which is now available on the e-portal. Ld. Counsel for One of the Creditor is present and submitted that they have filed their objection which is available on the e-portal. Ld. Counsel for the Corporate Applicant sought time to file their rejoinder to the objection. Time prayed for is granted. List this matter on **06.08.2024.**

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**